

Shant

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Government of India
Ministry of Finance
(Department of Revenue and Insurance)

.....
New Delhi, the 24th October, 1970.

NOTIFICATION
INCOME TAX

No.173 (F.No.404/167/70-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri B.R. Sant, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force on 26th October, 1970.

R.D. Saxena
(R.D. Saxena)
Deputy Secretary to the Government of India

To

The Manager,
Government of India Press,
New Delhi.

No.173 (F.No.404/167/70-ITCC)

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R.D. Saxena
Deputy Secretary to the Government of India

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